

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4015 of 2020**

1. Dwarika Paswan
2. Sukar Mahto
3. Mojim Ansari @ Md. Mojim @ Ashraf **Petitioners**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. Yogesh Modi, Advocate
For the State : Mr. P.K. Appu, A.P.P.

02/27.07.2020 Heard Mr. Yogesh Modi, learned counsel for the petitioners and Mr. P.K. Appu, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioners are accused in connection with Bagodar (Sariya) P.S. Case No. 125/2014, corresponding to G.R. No. 1123/2014.

It has been alleged that wells constructed under the MNREGA scheme were not in accordance with the specification of the scheme. The petitioners were Mates of various schemes and it has been alleged that the petitioner no. 1 had misappropriated an amount of Rs. 58,184/-, the petitioner no. 2 had misappropriated an amount of Rs. 45,695/- and the petitioner no. 3 had misappropriated an amount of Rs. 49,369/-.

It appears that similarly situated co-accused Sukhdeo Mistry and Govind Paswan have been granted bail by this Court in B.A. No. 10316 of 2019. The petitioners are in custody since 29.02.2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st Class, Giridih in connection with Bagodar (Sariya) P.S. Case No. 125/2014, corresponding to G.R. No. 1123/2014.

(R. Mukhopadhyay, J.)